

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.762/2017
MA No.793/2017

New Delhi this the 6th day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

1. Gurubachan Singh
Aged about 56 Years
Post of Group 'C'
S/o Late Harphool Singh
R/o House No. 181, Gali No.11
Roshan Vihar, East Sadat Pur
Karawal Nagar, Delhi -110094.
Designation Assistant Teacher
2. Mukesh Kumar
Aged about 51 years
Post of Group 'C'
S/o Late Hari Singh
R/o 250 /13, Than Singh Nagar,
Anand Parwat, New Delhi-110005.
Designation Assistant Teacher Applicants

(By Advocate:Ms.Geetanjali Mohan)

Versus

1. The Secretary
Department of Social Welfare
Government of National Capital of Delhi.
Government Lady Noyce Senior Secondary
School for Deaf ,(G.L..N.S.) Complex
Delhi Gate , Delhi-110002.
2. The Director
Department of Social Welfare
Government of National Capital of Delhi.
Government Lady Noycce Senior Secondary
School For Deaf, (G.L.N.S.) Scomplex
Delhi Gate, Delhi -110002. Respondents.

(2)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

MA No.793/2017

This MA filed for joining together is allowed.

OA No.762/2017

Heard the learned counsel for the applicants.

2. The applicants have filed the present OA seeking the following relief:

- " a) The applicants are seeking a direction to the department of social welfare, NCT of Delhi for promoting the applicants to the two posts of Head Master which are lying vacant at NPS for Deaf Sector 4 Rohini, Delhi and Mayur Vihar Phase-I, Delhi.
- b) Pass such other order(s) as this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the present case.

3. It is submitted that the applicants made number of representations including Annexure A-8 representation dated 18.01.2017 ventilating their grievances. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the other merits of the case, with a direction to the respondents to consider the representations of the applicants and to pass appropriate speaking and reasoned

(3)

order thereon, in accordance with law, within a period of 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A., be enclosed to this order.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/kdr/